## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

Appeal No.174/2017

In the matter of

Rashmi Westend Hotels (P) Ltd

.. PETITIONER

**SECTION:** 

**Under Section 252** 

Order delivered on 01.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor: -

## ORDER

Due to paucity of time arising out of sitting in the Double Bench, the matter was not able to be taken up. Hence, the same is adjourned to 26.2.2018.

List on 26.2.2018

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 01.2.2018